

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1046 of 2019

IN THE MATTER OF:

Prayag Polytech Pvt. Ltd.

...Appellant

Versus

Purbanchal Trade and Industries Ltd.

...Respondent

**For Appellant: Mr. Vipul Ganda, Ms. Shreya Jain and
Mr. A. Celestine, Advocates**

For Respondent: Mr. Kunal Yograj, Advocate

ORDER

18.03.2020 Mrs. Shreya Jain, Advocate submits that she has instructions from the Appellant to withdraw this Appeal. Learned Advocate for Appellant states that she may be permitted to withdraw the Appeal with liberty to the Appellant to pursue appropriate remedies in appropriate forum.

Mr. Kunal Yograj, Advocate for Respondent does not object. The Appeal is disposed as withdrawn with liberty to the Appellant to pursue appropriate remedies available in appropriate forum.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)